

Wednesday, October 8, 1873

**COUNCIL OF THE GOVERNOR GENERAL
OF INDIA**

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BOOK NO 2

1873

P. L.

Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., Cap. 67.

The Council met at Simla on Wednesday, the 8th October 1873.

The Council adjourned to Friday, the 10th October 1873.

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P R E S E N T :

His Excellency the Viceroy and Governor General of India, G. M. S. I.,
presiding.

His Excellency the Commander-in-Chief, G.C.B., G.C.S.I.

The Hon'ble Sir Richard Temple, K.C.S.I.

The Hon'ble B. H. Ellis.

Major-General the Hon'ble Sir H. W. Norman, K.C.B.

The Hon'ble A. Hobhouse, Q.C.

The Hon'ble E. O. Bayley, C.S.I.

The Hon'ble R. E. Egerton.

The Hon'ble J. F. D. Inglis, C.S.I.

His Highness Sarámade Rájáháe Hindústán Ráj Rájendra Srí Mahárájá-
dhiráj Sivái Rám Singh Bahádur, of Jaypur, G.C.S.I.

NAWÁB NAZIM'S DEBTS BILL.

The Hon'ble MR. HOBHOUSE introduced the Bill to provide for the liquidation of the debts of the Nawáb Názim of Bengal, and for his protection against legal process, and moved that it be referred to a Select Committee with instructions to report in a month. He had explained the objects and scope of this Bill so recently and so fully to the Council that he did not think it necessary to make any preface to its introduction upon this occasion. He would only mention to the Council the effect of the various sections of the Bill as it was now drawn, and as he proposed to introduce it. In the first place, the Bill was prefaced by some recitals showing the embarrassed state of the Nawáb Názim, and expressing the desire of the Government to free the Nawáb Názim and his property from the suits and attachments which were in existence against them, and of discharging such